

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD ' A ' BENCH, HYDERABAD.**

**BEFORE SHRI S.S. GODARA, JUDICIAL MEMBER AND
SHRI L. P. SAHU, ACCOUNTANT MEMBER
(Through Virtual Hearing)**

**ITA No.1936/Hyd/2018
(Assessment Year : 2012-13)**

M/s. Neuland Laboratories Limited,
Hyderabad.
PAN AAACN 9531EAppellant.

Vs.

Dy. Commissioner of Income Tax,
Circle 6(1), Hyderabad.Respondent.

Appellant By : Shri M.V.Anil Kumar.
Respondent By : Shri Anil Sant. (D.R.)

Date of Hearing : 19.07.2021.
Date of Pronouncement : 23.07.2021.

O R D E R

Per Shri S.S. Godara, J.M. :

This assessee's appeal for Asst. Year 2012-13 arises from the Commissioner of Income Tax (Appeals)-4, Hyderabad's order dt.23.07.2018 passed in case No.10179/2017-18 in proceedings under Section 144 r.w.s. 263 of Income Tax Act, 1961 ('the Act').

Heard both the parties. Case file perused.

2. We notice at the outset that the instant appeal arises as an offshoot of the PCIT's section 263 order. And that the said revision order stand reversed by this tribunal's co-ordinate bench the ITA No.823/Hyd/2017 decided on 12.07.2021.

2. We thus hold that the instant round of consequential assessment proceedings has no legs to stand. The same also follows suit as a necessary corollary. All the disallowances / additions, as the case may be, forming subject matter of the assessee's corresponding substantive grounds are deleted therefore.

3. This assessee's appeal is allowed in above terms.

Order pronounced in the open court on 23rd July, 2021.

Sd/-

Sd/-

(L.P. SAHU)

(S.S. GODARA)

Accountant Member

Judicial Member

Hyderabad, Dt.23.07.2021.

* Reddy gp Copy to :

1.	M/s. Neuland Laboratories Limtied, 82-120/1113, Sanali Info Park A Block, Ground Floor, Road No.2, Banjara Hills, Hyderabad-500 034
2.	DCIT, Circle 16(1), Hyderabad.
3.	Addl. CIT, Range-16, Hyderabad.
4.	CIT(Appeals)-4, Hyderabad.
5.	DR, ITAT, Hyderabad.
6.	Guard File.

By Order

Sr. Pvt. Secretary, ITAT, Hyderabad.